

(c) Government of India and the State Governments implement a number of schemes to help the agriculturists in marketing their produce. These include improvement of market facilities, establishment of grading centres, enforcement of proper maintenance of cold-storage and collection and dissemination of market information, etc.

**SHRI BIRENDRA SINGH RAO:** New mandis are being established under the scheme of the Government of India. I wanted to know how far this scheme has made progress, how many new mandis in developing areas are established. The hon. Minister has said that there is no scheme....

**SHRI ANNASAHEB P. SHINDE:** I said there is no scheme because the hon. Member put the question whether the Government of India has opened these centres. These marketing centres are established by the State Governments and so I said like that. As far as mandis are concerned there are about 4100 mandis in the country out of which some have been brought under Agricultural Produce Markets Act.

**SHRI NAWAL KISHORE SINHA:** In view of the question and answer given may I know whether FCI and Cooperative Agricultural Marketing Federation will be allowed to work in the areas covered by these newly established mandis in a number of States?

**SHRI ANNASAHEB P. SHINDE:** There appears to be some confusion in this respect. As far as mandis are concerned there is full freedom, anybody can operate. There is no bar on Marketing Federation for operating; they can operate.

**Association of Agricultural Universities And Research Institutes with State Production Programmes**

\*210. **SHRI R. K. SHINHA:** Will the Minister of AGRICULTURE be pleased to state:

(a) the manner in which the Agricultural Research Institutes and Agricultural Universities are proposed to be involved in the matter of increase in food production; and

(b) how the Agricultural Research Institutes and Agricultural Universities have been distributed in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):** (a) and (b). A statement is laid on the table of the House.

#### Statement

(a) Agricultural Research Institutes and Universities are not directly involved in increase of food production. However, they undertake the following programmes ultimately leading to increased food production:—

#### 1. National Demonstrations Project

The scientists of the universities and the institutes are directly involved in laying out these demonstrations on the farmers' fields. Thus help in demonstrating the potentialities of Agricultural Technology.

#### 2. Operational Research Projects

Agricultural Universities and Research Institutes are proposed to be involved in Operational Research Projects where efforts are made to find solution for challenging problems such as raising crops on saline soils, sand dune stabilisation, reclamation of eroded soils, integrated pest control, etc.

#### 3. Krishi Vigyan Kendras

A few Krishi Vigyan Kendras are proposed to be established at various Research Institutes of the I.C.A.R. and Agricultural Universities with the objective of giving in-service Training to the practising farmers.

#### 4. Involvement of Students in Campaigns

To bring home to the cultivators the latest technology without delay, a vigorous drive in the form of campaigns

is proposed to be launched involving scientists, teachers and students of agricultural research Institutes and Universities.

### 5. *Kisan Vigyan Melas and Field Days*

Agricultural Research Institutes and Universities organise Krishi Vigyan Melas or Field Days on their farms where large number of farmers are invited to witness various improved management practices involved in the areas of Crop Production, Animal Husbandary, Agricultural Engineering, etc.

### 6. *Extension Education*

Most of the Agricultural Research Institutes and Universities have full-fledged departments of Extension Education. The basic objective of these departments is to assist in quicker dissemination of agricultural know-how to the farming community through demonstrations, audio-visual aids group discussion and popular literature, etc

(b) There is now at-least one Agricultural University in each of the major States except Jammu & Kashmir. In Maharashtra there are 4 agricultural Universities. The Universities were established mainly utilising the already existing campuses of State Agricultural Colleges/Research Stations decided upon by the State authorities. 24 Research Institutes under I.C.A.R. were established in the country as per the importance of the commodity or subject and the suitable agro-climatic conditions congenial for their growth.

**SHRI R. K. SINHA:** In view of the fact that, in our country, agriculture is a primary consideration and in view of the fact that in agriculture veterinary research and agricultural development require a better research organisation, I would like to know whether the recommendations of the Gajendragadkar Committee will be accepted by the Government and whether the Government will look into them and make the I.C.A.R. as a

Department of the Agriculture Ministry and also whether they will follow up the other recommendations such as setting up of an Advisory Council with the Minister as President and two Committees—Executive Committee for Agriculture and Research.

**SHRI ANNASAHEB P. SHINDE:** Sir, I can answer his query. But the point is whether I should take advantage of your indulgence in saying that his question is going out of the subject matter of the question.

**MR. SPEAKER:** You better confine yourself to the main question.

**SHRI R. K. SINHA:** My question is whether the Agricultural Research Institute and Agricultural Research University/are proposed to be involved in the scheme of increased agricultural production. I framed the question and so, I would like to be understood whether the veterinary research, dairy development and agricultural Research are part of the scheme for the development of research in the university.

**MR. SPEAKER:** Your question is about the research and extension.

**SHRI R. K. SINHA:** Therefore, I would like to know whether the Gajendragadkar Committee Report will be accepted by Government.

**SHRI ANNASAHEB P. SHINDE:** Of course, I can only say that the recommendations of the Gajendragadkar Committee are under the active consideration of Government of India.

**SHRI R. K. SINHA:** I would like to know whether, in view of the crisis in agricultural production in eastern U.P. and the good work done by the Rice Research Institute in Faizabad and in view of the fact that an agricultural university is proposed to be set up in Eastern U.P., is the Government going to examine the feasibility of doing something in the crash schemes so that the eastern U.P. does not suffer from the shortage of grains?

**SHRI ANNASAHEB P. SHINDE:** There has been a proposal from the U.P. Government for establishment of an additional university in eastern U.P. and that will be sympathetically considered by Government but, taking into consideration the resource position, the Government of India feels that one State should have one university. That can always be considered. As a matter of fact, as far as the immediate production is concerned, we have taken up the matter with the U.P. Government.

**श्री हुकम चन्द कछवाय :** किसी विश्व-विद्यालय या अनुसंधान केन्द्र की ओर से जो सहायता या ज्ञान कायतकारो को मिलना चाहिए, वह पर्याप्त मात्रा में देश के किसी भी भाग में नहीं मिलता है। क्या यह नहीं है कि जो ज्ञान या सलाह देने वाले लोग हैं उनके साथ उचित व्यवहार नहीं किया जाता तथा उन्हें प्रोत्साहन नहीं दिया जाता है और यही कारण है कि वे ठीक प्रकार में क्षेत्रों में जा कर मेहनत नहीं करते ? अधिक से अधिक कायतकारो को इन सस्याओं की मलाह मिले, ज्ञान का लाभ वे उठा सके, इसके बास्ते क्या आप कोई अच्छी व्यवस्था करने जा रहे है ? जो भेदभाव किया जाता है—

**SHRI KRISHNA CHANDRA HALDER:** Sir, the hon. Member Shri Ganga Deb has gone out of the House. It is very embarrassing, (*Interruptions*).

**SHRI JYOTIRMOY BOSU:** I have seen with my own eyes Shri Raghuramaiah taking him out. We protest. We won't allow the House to be disturbed like this. (*Interruptions*).

**SHRI INDRAJIT GUPTA:** Sir, this is a very serious matter. (*Interruptions*). All of us have been noticing that Shri Ganga Deb has been sitting in the House since the beginning of the question hour. Now, Sir, if he

does not return to the House in time for his question to be taken up, then we will have no other alternative but to conclude that the hon. Minister for Parliamentary Affairs has taken him out of the House in order not to put his question.

He has been sitting here since the morning. Now, just when his question is about to come, Shri Raghuramaiah goes to him and takes him out of the House.

**MR. SPEAKER:** We are on a different question now.

**SHRI JYOTIRMOY BOSU:** I would say that this behaviour on the part of the hon. Minister amounts to misconduct.

**SHRI INDRAJIT GUPTA:** When a Member has been sitting here since the morning and been waiting patiently for his question to come up, will he leave the House in this manner of his own accord?

**MR. SPEAKER:** I shall call the number of the question when it comes up in the normal order, and I shall call the name of the Member in whose name it stands. If he is absent, at that time, hon. Members can lodge this protest. We are now on Q. No. 210

**SHRI INDRAJIT GUPTA:** The hon. Minister owes some explanation to the House for this. It is a matter which affects the dignity of the House.

**SHRI JYOTIRMOY BOSU:** This amounts to misconduct on the part of the hon. Minister.

**SHRI INDRAJIT GUPTA:** It is not fair that pressure should be put on a Member in this manner.

**श्री शंकर दयाल सिंह :** अध्यक्ष महोदय, क्या किसी सदस्य को बाहर जाने का एक हक है या नहीं है ? इनको चिल्लाने का क्या अधिकार है ?

**श्री शशि भूषण :** अगर यह सवाल बहुत जरूरी था तो इन पर अलग से बहस हो सकती है। मेरा सवाल 212 नम्बर का है।

MR. SPEAKER: If there is something to be said, then I would point out that just now we are on a previous question. When that question comes up, if something has happened, then we shall see. We are not on that question yet. If something happens then, all that hon. Members can do is to lodge their protest and not to obstruct the proceedings.

SHRI G. VISWANATHAN: In view of the importance of this question, we want you take it up.

SHRI JYOTIRMOY BOSU: I have seen with my own eyes and many others also have seen that Shri Ragnu Ramaiah had taken the Member out and thus prevented him from putting the question. This amounts to serious misconduct, and he should be named. The hon. Minister should be named.

MR. SPEAKER: If a Member leaves the House at the request of another hon. Member or on his own, why should the proceedings of the House be obstructed in this manner? Hon. Members can just bring it to the notice of the House. But let them not obstruct the proceedings of the House.

SHRI SEZHIYAN: Rule 48(3) says:

"If on a question being called it is not asked or the member in whose name it stands is absent, the Speaker may, at the request of any member, direct that the answer to it be given."

MR. SPEAKER: Unless he has authorised another Member, how can that be done?

SHRI SEZHIYAN: This is not said in the rule. Rule 48(3) is very clear.

"If on a question being called it is not asked or the member in whose name it stands is absent, the Speaker may, at the request of any member, direct that the answer to it be given."

(Interruptions)

SHRI P. VENKATASUBBAIAH: We cannot tolerate the tyranny of these few people who hold the House to ransom.

SHRI JYOTIRMOY BOSU: By removing the member, the Minister is guilty of misconduct in the House. You should name him.

MR. SPEAKER: Why should I name him?

SHRI JYOTIRMOY BOSU: If not, we shall be pained to say that you are shielding the Government.

MR. SPEAKER: The member concerned is not complaining to me. Another member is complaining. (Interruptions)

SHRI INDRAJIT GUPTA: It is a matter of propriety. It is disrespect to the House. He could have advised the member before the House met not to come to the House. Having come here, he cannot ask him to go out just when his question is about to be taken up. (Interruptions)

SHRI JYOTIRMOY BOSU: Before you proceed, let me say this that on our responsibility we are making this charge against the Minister. You should name him. (Interruptions)

MR. SPEAKER: All of you please sit down.

SHRI DINEN BHATTACHARYYA: You have to take a decision on this.

MR. SPEAKER: Order. order.

SHRI JYOTIRMOY BOSU: No, Sir. There will be no order. You do not condemn this Minister.

MR. SPEAKER: Why do you obstruct the proceedings of the House? Your grievance is that a member is

taken out by the Minister when his question is pending. On that, my observation is not needed except that I will ask the member how he was taken out. (*Interruptions*)

SHRI G. VISWANATHAN: Let the Minister get up and explain to the House.

SHRI JYOTIRMOY BOSU: Do not be a party to this. (*Interruptions*)

MR. SPEAKER: Please sit down.

DR. HENRY AUSTIN: We are on question No. 210. How does this point arise now? (*Interruptions*)

SHRI JYOTIRMOY BOSU: Are you going to take a decision? He has committed a misconduct in the House. Are you going to take steps against him? If you do not, you will be failing in your duty as Speaker of the House.

(*Interruptions*)

MR. SPEAKER: Please sit down. We are on question No. 210. After that, I will see.

I am not permitting anybody. Will you all please sit down? (*Interruptions*)

We have not yet passed on to the next question. The previous question is being answered.

अभी पहला सवाल खत्म नहीं हुआ है, जब दूसरा सवाल आयेगा, तब कहना।

श्री विमल 'महाचार्य' वह तो खत्म होने वाला था।

MR. SPEAKER: All of you are speaking at one and the same time. I am not in a position to hear. Twenty of you stand together and speak. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Since a lot of things have been said, I would like to make it clear that I have not sent out the member. However, I do not want any misunderstanding on this question. As a special case, you may allow this question to be answered (*Interruptions*)

SHRI DINEN BHATTACHARYYA: He is deliberately denying it.

SHRI JYOTIRMOY BOSU: We have seen it with our own eyes. (*Interruptions*)

DR. KAILAS: They are not interested in getting the reply to Question 211.

श्री मधु लिमये अध्यक्ष महोदय मेरा व्यवस्था का प्रश्न है। आप मेरा प्रश्न सुनेंगे तो स्थिति स्पष्ट हो जायगी।

श्री हुकमचन्द कच्छवाय . सारी गडबड यह करने है और हमें कहते है कि हम शोर करते है।

MR. SPEAKER: Order, please. You said something. The Minister says he did not do it. All I can do is to call the member and ask him in my chamber. (*Interruptions*)

SHRI JYOTIRMOY BOSU: Sir, on a point of order. Sir, we have seen with our own eyes the Minister of Parliamentary Affairs. ... (*Interruptions*)

MR. SPEAKER: Please sit down, all of you... (*Interruptions*) Will you please sit down? Now Shri Madhu Limaye. ... (*Interruptions*)

SHRI JYOTIRMOY BOSU: Sir, on a point of order... (*Interruptions*)

MR. SPEAKER: Could you not listen for half a minute to his point of order? (*Interruptions*)

**SHRI JYOTIRMOY BOSU:** Sir, ten members of this House have seen with their own eyes the Minister of Parliamentary Affairs. Shri Raghu Ramiah ..(*Interruptions*)

**MR. SPEAKER:** The Minister denies it ...(*Interruptions*). The Minister is denying it ..(*Interruptions*) Please sit down. You say something; he says something else. It is very difficult for me to decide. If I say "I believe you" then it means that I disbelieve the other party ..(*Interruption*) If you go on like this, how can we transact any business?

**SHRI DINEN BHATTACHARYYA:** Why don't you ask him to ...(*Interruptions*).

**MR. SPEAKER:** Do not try to over-awe the Chair. If you are unhappy with anything, you can bring it to the notice of the House. The Minister has given his own version. If one party says something and the other party says it is wrong and then you ask me to decide which party is living and which party is saying the truth, it is difficult for me to decide it. I am here to conduct the legislative proceedings ..(*Interruptions*)

**SHRI JYOTIRMOY BOSU:** Please refer it to the Privileges Committee .(*Interruptions*)

श्री शंकर दयाल सिंह क्या किसी सदस्य को बाहर जाने का अधिकार नहीं है ? और अगर कोई सदस्य बाहर जाता है तो क्या इन को अधिकार है कि बैठक जाने में रोके ? क्या किसी सदस्य को बाहर जाने का अधिकार है या नहीं ? क्या किसी सभ्य को जबरदस्ती कहेंगे कि रहे ? यह सदस्य की बेइज्जती है (इंटरप्रजाज) ये इसीलिए जमाना कर रहे है कि ये चाहते हैं कि झुंभी जोषी वाला सवाल न आए ।

**MR. SPEAKER:** The previous Question was not yet over. I very much wished to pass on to the next Question, and then call the Member.

If the Member is not there, there is no bar against any Member giving a notice of this Question. We will admit it. There is enough time for that. (*Interruptions*) If that Member is not prepared to ask the Question, any other Member can send a notice of this Question. I will admit it. But you do not allow me to pass on to the next Question. (*Interruptions*) No question of saying don't impute motives. If the Member is not there, you can give another notice. There is enough time for that. We will admit it. (*Interruptions*)

I am sorry the Question Hour is already over. It is already 3 minutes up. Calling Attention—Shri Madhu Limaye.

**SHRI MADIU LIMAYE:** On a point of order, Sir

**MR. SPEAKER:** No point of order. I declare the Question Hour over. Calling Attention—Shri Madhu Limaye.

श्री मधु लिमये सेरा व्यवस्था का प्रश्न है । आपने मुझे दो बार प्रश्नवाचक किया—

**MR. SPEAKER:** But they will not sit down. What can I do?

**SHRI SHYAMNANDAN MISHRA:** Before we pass on to the next item, this is the time to raise a point of order. There is a point of order in regard to the item which has just passed.

**MR. SPEAKER:** We are not on that item; we are now on another item. (*Interruptions*)

I am not allowing ..(*Interruptions*)

**SHRI INDRAJIT GUPTA:** Sir, with all respect to you, you are not only the custodian of the Rules of this House but you are also the custodian of the House in matters of propriety. I am not raising a matter based on Rules. I know some Members can ask you to allow that Question to be answered even if the particular Member in whose name it was is not pre-

sent. That part is governed by the Rules. I am asking whether or not you are also the custodian of the House in matters propriety which effect the dignity and the status of the House. It is no use telling us that every member has the right to leave the the House. We all know that The question is, something happened here ... (Interruptions)

आपको इनकी खुजली क्यों हो रही है ?

श्री शंकर बयाल सिंह खुजली यां हो रही है कि इन्होंने बड़े बड़ सवाल प्राए हैं और मस्य नहीं रहे। इन्हीं प्रांपडी वाला सवाल बहुत महत्वपूर्ण प्रश्न है। मैं प्रश्न यहाँ पर है...

श्री शशि भूषण श्री गंगादेव का प्रपोजिशन के लीडरों ने बाहर भेजा है।

MR. SPEAKER. Please sit down, Mr. Shanker Dayal Singh.

SHRI INDRAJIT GUPTA: Not one member but at least one dozen members were eye-witnesses to what happened. It is not a matter of rules. If the ruling party or the Minister wanted that question not to be raised here they could have done it in a more decent way. In a crude way they have done it here, in front of the eyes of everybody. It is an affront to the dignity of the House. (Interruptions) That is why we are appealing to you. We would not allow this kind of thing to go on (Interruptions)

SHRI R. S. PANDEY: Our party does not want to avoid this question which we consider to be important. We are willing. The question can be put and answered. . . (Interruptions)

श्री सधु लिमये आपने फरमाया है कि नियमोंके अनुसार इसके बारे में हमारा नोटिस दिया जा सकता है और सत्रान स्वीकारा जा सकता है। लेकिन निगम को अगर डाक में पड़ेंगे तो पता चलेगा कि अगर कोई माननीय सदस्य गैर हाजिर रहना है तो उसके प्रश्न का उत्तर जो मंत्री महोदय ने तैयार किया

है वह टेबल के ऊपर रख दिया जाता है और उसके बाद सुानर आपके ऊपर प्रश्न नहीं उठ सकता है। अगर समय-वारी मंत्री ने इस्कार किया है, तो उपाय क्या होगा ? कई गलतियों ने देखा है कि श्री गंगादेव को तद्वर जाने के लिए कहा गया है और बाहर ले जाया गया है—(इंटरप्राज) आपकी आंखों पर परमा पडा हुआ है। इसलिए अध्यक्ष महोदय आप जिन लोगों ने उनको बाहर जान के लिए कहा और जिन्होंने उनका जाल रग देखा उनका आ पद-तार्य मत्रा और श्री गंगादेव को अपने चैम्बर में बुला ने और उनका फौजवा करे। अगर हम को प्रश्न गुठने पर प्रश्नगार नहीं है तो सप्लामैटरी प्रश्न का अधिकार ना है। इस बारे में हमें आप स्थिति रखिय गैरिग रखिये।

MR SPEAKER Mr. Shyamnandan Mishra

SHRI P VENKATASUBBAIAH: You must give us also an opportunity

MR SPEAKER I will call you later

SHRI SHYAMNANDAN MISHRA: My submission is that this is not a question of seeking information. It is a question of propriety of the House being injured so blatantly in the presence of all of us.

श्री शशि भूषण का माननीय सदस्य प्रश्न है। (इंटरप्राज) प्रश्नगार श्री गंगादेव को बुला है और प तिला बतह बोल रहे हैं। (इंटरप्राज)

SHRI A P SHARMA You were not here

SHRI SHYAMNANDAN MISHRA: How to solve the problem finally.—I am making a submission.

श्री शशि भूषण अगर सदस्य इस तरह मूट बोलेंगे, तो मैं यहाँ बैठने के लिए तैयार नहीं हूँ। (इंटरप्राज)

(Shri Shashi Bhushan then left the House.)

**SHRI A. P. SHARMA:** When he was not present here, what submission can he make?

**SHRI SHYAMNANDAN MISHRA:** My suggestion in the present circumstances are two. The first one is that when there are two versions, then the truth must be ascertained. In his matter how are you going to ascertain it without reference to the Privileges Committee? So, it should be remitted to the care of the Privileges Committee to ascertain the truth.

Secondly, my submission to you would be to take up this matter right now under the special powers of the Speaker. Otherwise, it is going to create a great deal of dissatisfaction.

**SHRI P. VENKATASUBBAIAH:** We have been patiently suffering the tyranny of a few who are holding this House to ransom... (Interruptions). Now you are holding

Mr. Indrajit Gupta has questioned the propriety of taking a Member out by the Parliamentary Affairs Minister. You have correctly observed that the Parliamentary Affairs Minister denied that he has taken the Member out. That is the correct thing you have done. Some of the Opposition Members... (Interruptions).

**SHRI A. P. SHARMA:** What are you doing? Three or four standing at the same time and shouting.

**SHRI P. VENKATASUBBAIAH:** According to the Rules of Procedure, Question 210 was being answered in this House. When it is still incomplete, a member gets up—three or four simultaneously get up and they will not allow the business of the House to go on smoothly and according to Rules. You have said that when Qn. 211 comes up, when the member is present, he will be called upon to

put the question. When the Member is absent, the answer will be printed. Members have got sufficient avenues to raise this question again by way of motion or Half-an-hour discussion. This is going on all through and we seek your protection. We are not going to suffer under the tyranny of these people who are holding this Parliament to ransom and who are out to demolish Parliamentary democracy in this country.

**SHRI S. M. BANERJEE:** I have only one submission.

**MR. SPEAKER:** No submission. Please sit down.

**SHRI S. M. BANERJEE:** I want your protection. You said, any Member can give notice.

**SHRI C. M. STEPHEN:** Question hour is over. No more discussion on this.

**SHRI S. M. BANERJEE:** You said, any Member can give notice, of the same question. Previously Sir, there used to be 15 or 20 members for one question. 15 or 20 names used to be clubbed under one question. Nowadays only two names are clubbed or even one name only is there. If there are more names, if the Member whose name appears first is absent, the others may be getting opportunity to put the question. Let there be 5 or 6 persons.

Kindly admit the question in the name of those members who have given the notices. Many Members give notices for the same question. Otherwise it will be difficult, Sir.

Please put this before the Rules Committee or a Committee of the House. They should investigate into this.

श्री नरेशिंह नारायण पांडे अध्यक्ष महोदय, स्थिति यह है कि प्रश्न संख्या 210 चल रहा था और श्री मुकुंभ प्रबन्ध कर्ता, श्री सिन्हा, ने सपीकमेंटरी किये थे। मैं श्री



कई अन्य मातृतीय सदस्य इस संदर्भ में उत्तर प्रदेश के बारे में सवाल करना चाहते थे। हम लोग खड़े हो कर आप का ध्यान आकृष्ट कर रहे थे। तभी बीच में सी० पी० एम० के मातृतीय सदस्य खड़े हो गये और कहने लगे कि श्री गंगादेव का प्रश्न सजा 211 लिया जाये। मैं विवेदन करना चाहता हूँ कि जब भी उत्तर प्रदेश का—इतने बड़े प्रदेश का—सामना जाता है, तो उग पर कोई ध्यान नहीं दिया जाता है। जैसा कि मैंने विवेदन किया है, केवल मेरा बबलचनर, श्री मिह्ला, ही इस प्रश्न के बारे में सर्जिमिटररीय वर पाये और दूसरे मातृतीय सदस्यों को प्रश्न पूछने का मौका नहीं मिला। जब उगल, उहाँ से श्री ज्योतिर्मय प्रभु आते हैं, या अन्य प्रदेशों का कोई प्रश्न आता है, तो इस स्थान में तब से कम दस सर्जिमिटररीय पूछने का अवसर दिया जाता है, पर अगर आप आपके घटे का समय लिया जाता है। इन में हम लोगों को बड़ा तकलीफ होती है। इतने बड़े प्रदेश उत्तर प्रदेश को समस्याओं को समाधान देकर समाधान कर दिया जाता है। इन कुछ मातृतीय सदस्य प्राप्रियटी का सवाल उठा रहे हैं। मैं विवेदन करना चाहता हूँ कि इसमें प्राप्रियटी कहा इन्स्ट्रुक्शन है। यही प्रश्न सजा 211 शुरू हो गया हुआ था। इन लिए मातृतीय प्राप्रियटी के स्थान में होने या होने का प्रश्न ही नहीं उठता है। यहाँ पर प्रश्न रोप का प्रक्रिया इन चर्को है कि कुछ मातृतीय सदस्य शोर मचा कर चर्चा का समय बर्बाद करते हैं। मैंने विवेदन है कि आप इस को कंट्रोल करें, वना प्रभु नियति में सदन की सभ्यता के लिए उपयोगी।

**PROF MADHU DANDAVATE:** When there was commotion, I went out and I met Mr. Gangadeb. I said there is a storm in the House on account of your question, you please come. He said: Is the question coming? Then I am going. You can call Mr. Gangadeb and check up what I say.

1296 L.S.—2

**SHRI C. M. STEPHEN:** There is nothing wrong. He can be present and he can refuse to put a question. The Member can go out. What is wrong about it?

**MR. SPEAKER:** Will you kindly sit down?

**SHRI C. M. STEPHEN:** These people are speaking. Is it proper for them to speak while you are standing? (Interruptions).

**SHRI DINEN BHATTACHARYYA:** Democracy is in danger. It will go down in history that you are also responsible for this. (Interruptions).

**MR. SPEAKER:** Will you please sit down? You are not the only custodian of democracy. (Interruptions).

**SHRI R. S. PANDEY:** Sir, I rise on a point of order. Q. No. 210 was going on. You have not announced Question No. 211. If you had announced Q. No. 211 and at that time if Shri Ganga Deb was not available in the House, then they could say something. So, all the questions that have been raised about Q. No. 211 do not bear any substance because you had not permitted Q. No. 211 to be put and answered.

**MR. SPEAKER:** Mr. Viswanathan (Interruptions). Please sit down. I shall come to you later on.

**SHRI G. VISWANATHAN:** As far as Q. No. 211 is concerned, it is a very serious question. This should be taken up immediately. Regarding the other point there are two witnesses it has been denied by the Minister that he has taken the hon. Member out of the House. We want that this may be referred to the Privileges Committee and that Committee should go into the whole matter.

**MR. SPEAKER:** May I request you all to please sit down? I had already told you—Mr. Limaye has rightly said it—that I and Shri Pandey said that and gentlemen on my left side

have also said something else. Shri What about the subject be taken up to which all of us are interested?

**SHRI SHYAMNANDAN MISHRA:** What about the subject to be taken up in which all of us are interested?

**MR. SPEAKER:** There is no question of any subject to be taken up now. We did not even come to that question as yet when that was raised. The question hour was over before that question came up. I had been asking you and requesting you to please sit down. I told you that I shall call the Member when the question came up. And if he did not come at that time, then we might take up the matter at that time. Still there was half-an-hour when this was raised, I had persistently requested that let us pass on from this question to the next question about which there is this dispute. That was not allowed.

Mr. Limaye, I have heard him and the Minister has heard it. I shall call all the Members to my Chamber and see what is the position.

**SHRI SHYAMNANDAN MISHRA:** The question should have been taken up immediately.

**MR. SPEAKER:** There is no question to be taken up immediately. If the Member was called and he was not there, then the question could have been taken up. But, then the question hour was already over. (Interruptions).

**SHRI BHAGWAT JHA AZAD:** When a Member is called to put his question, he may say that he refuses to put the question. He is entitled to say that he refuses to put he question.

**MR. SPEAKER:** I am not allowing anyone now. I am taking up the call-attention.

**SHRI P. VENKATASUBBAIAH:** If you want to buy peace, then you

may call the hon. Member. But that just make one submission....

**SHRI JYOTIRMOY BOSU:** May I just make one submission.

**MR. SPEAKER:** I am not allowing any more question now.

**SHRI BHAGWAT JHA AZAD:** Under what rule did you say that you would call the hon. Member? I have the right to put my question or not to put my question. When my question comes up, I have the right to say that I am putting the question or I am not putting the question. So how can you say that you would call the hon. Member? Under what rule can you call the hon. Member? It was very wrong on your part to have said that you would call the hon. Member.

**SHRI R. S. PANDEY:** I support the contention of Shri Azad. It is the right of a Member to put the question or not to put the question. It is up to him to be in the House and make himself available for putting the question or leave the House.

**SHRI C. M. STEPHEN:** It is a dangerous precedent which you are setting up. A Member has got the right to be here or the right to go out. Nobody has got the right to ask me to come and put my question. I am not bound to reveal why I am going out. It is my liberty to remain here or go out. (Interruptions) A serious allegation has been made against the hon. Minister. The hon. Minister has repudiated that allegation. Are you going to investigate into that? When the Minister has denied the allegation, the proper thing is that the Minister's statement must be accepted at its face value and it cannot be investigated upon, unless this House accepts that it is a question of privilege. Now, there is no privilege motion before the House.

**MR. SPEAKER:** There is no question of breach of privilege at all. Nor is there anything about answering the question which was not allowed to be called.

**SHRI JYOTIRMOY BOSU:** I have something very unpleasant to tell you.

**MR. SPEAKER:** I have disposed of that point already. There is no privilege involved.

**SHRI JYOTIRMOY BOSU:** The House has gone through.

Mr. Speaker: I have allowed the hon. Member a number of times. I am not going to allow him to speak more than once. He has spoken more than twice or thrice. Let him please sit down now. I am not going to allow him.

**SHRI JYOTIRMOY BOSU:** The question should be put now.

**MR. SPEAKER:** Not now. I am not going to do it. The previous question itself had not been disposed of. I had warned hon. Members not to interrupt me but allow me to finish the previous question so that I could go to the other question on which hon. Members were having some dispute. But hon. Members did not allow me. In the meanwhile, the Question Hour was already over. In spite of that, I made a specific request to hon. Members to drop it so that I could pass on to the next question. But hon. Members did not permit me to do so.

**SHRI JYOTIRMOY BOSU:** Whom are you telling this? You may tell this to the other side.

श्री कूलचन्द वर्मा अध्यक्ष महोदय, आज इन मदन के अन्दर एक शर्मनाक घटना घटी है। मैं समझता हूँ कि संसद के इतिहास में ऐसी घटना कभी नहीं घटी। माननीय मंत्री जी ने इन मदन की गरिमा को घटाया है..... (ध्वजध्वनि)..... अभी तक उन को बाहर बैठा रहा था.....

अध्यक्ष महोदय : उन को किसने रोका था, वह झाँ सकते थे।

श्री कूलचन्द वर्मा : उन्हें जाने नहीं दिया जा रहा था।

**SHRI R. S. PANDEY:** It is very wrong on the part of the hon. Member to insult the Member who belongs to our party. (Interruptions)

**MR. SPEAKER:** I am not allowing anything.

**SHRI S. A. SHAMIM:** I do not contest the right of the member to go out of the House at any time he chooses. That is not the issue. The question is that you have seen that this particular incident is attended by certain circumstances which are agitating the minds of the members....

**SOME HON. MEMBERS:** Question.

**SHRI S. A. SHAMIM:** May I remind you that umpteen times in this House you have expressed sorrow and anger that after having tabled questions members were absent when the questions were taken up? You have rightly said that after having tabled a question, it is the duty of the member concerned to be present in the House.....

**MR. SPEAKER:** Here the question had not come up yet. I would have taken it up after the previous questions were disposed of in the first round.

**SHRI S. A. SHAMIM:** I have not finished my sentence.

In this particular case, the member happened to be present a minute before he was about to be called. In this particular incident, three or four things have happened which shows the style of parliamentary democracy in this House.

**MR. SPEAKER:** He may have gone out....

**SHRI S. A. SHAMIM:** Sometimes the question of quorum is raised to scuttle a discussion. At another time,

matters are raised which are extraneous to the question. We are talking about the content of parliamentary democracy. This incident agitates us because this is in conformity with what has been happening to parliamentary democracy. (Interruptions) We appeal to you that you should not go into the formalities but you should save democracy. It is a very important duty cast on you. (Interruptions)

अध्यक्ष महोदय, अभी मैं पहले सवाल पर ही था और बाग-जार. (ध्वनिमान) मेरी ओर जखन तब होती अगर मैं उम सवाल को कोल करता और माननीय सदस्य सदन में न होते। मैंने बार बार कहा आप चलने दीजिये। आप यह सवाल उम वक्त उठाइये जब मे मंगर को कोल करू और वह न हो। और उम वक्त अभी आधा घटा था, और आधा घट तक आप यह बगन रहे। ऐसा करने से कोई काम काम नहीं होता है।

श्री इशामनन्दन मिश्र घटना घटी उसी वक्त तो ध्यान लान आता था।

अध्यक्ष महोदय ओरजेक्शन की तो नीवत ही नहीं आन दी। इसलिए रिक्वस्ट की आप बैठ जाइये।

Call attention—Shri Madhu Limaye (Interruptions)

MR SPEAKER The question hour is over

SHRI SHYAMNANDAN MISHRA No chamber business. The question is whether it should be referred to the Privileges Committee.

MR SPEAKER There is no such motion before me

SHRI SHYAMNANDAN MISHRA Why should any member see you in your Chamber?

MR. SPEAKER: He may not

SHRI SHYAMNANDAN MISHRA. This is a completely unacceptable suggestion.

MR SPEAKER It was made on your side

SHRI SHYAMNANDAN MISHRA What is the issue we have to settle with you?

SHRI JYOTIRMOY BOSU: The question must be asked now. It is a very important question. Secondly, the matter should be referred to the Privileges Committee

MR SPEAKER There is no question of breach of privilege involved in this. There was nothing before the House. (Interruptions)

SHRI C M STEPHEN The right to put a supplementary is more supreme and more important than this right. More time must be allotted to question No 210. That is the basic right of members. That has got to be allowed.

श्री शंकर बहाल सिंह माननीय इशामनन्दन मिश्र और ज्यातिर्मय बसु न बहाल (ध्वनिमान)। किसी भी सदस्य के अगर इस तरह का लाछा लगाता ठीक नहीं है। (ध्वनिमान)

अध्यक्ष महोदय, आप बैठ जाइये और मे इतनी तावत है बोलने की।

MR SPEAKER Calling attention Shri Madhu Limaye

SHRI JYOTIRMOY BOSU. If you want co-operation, you must allow this question to be put

MR SPEAKER You cannot force me. I cannot do so according to the rules. How can I do it otherwise.

SHRI JYOTIRMOY BOSU: 384.

MR SPEAKER No question. You can give some other motion; I can

allow a discussion on it. But I cannot go out of the rules. How can I go out of the rules? There is no power for me. The question was not called. The Question Hour is over already. How can we allow that question outside the Question Hour? Rules do not permit it... (Interruptions)

SHRI A. P. SHARMA: Shri Shankar Dayal Singh has raised a very important question. He said that those two Members should be turned out from the House for 15 days.

MR. SPEAKER: I have called Mr. Madhu Limaye.

SHRI SHYAMNANDAN MISHRA: On this issue we feel very strongly.

SHRI JYOTIRMOY BOSU: We will not co-operate with you.

SHRI SHYAMNANDAN MISHRA: If matters of such importance such as starvation deaths could not be taken up, we feel very strongly. Really the Chair is not coming to the help of the Members.

MR. SPEAKER: I cannot come up to your standards; I am so sorry.

श्री श्यामनन्दन मिश्र : आप बताइये कि हम क्या कर ? यह इतना इम्पोर्टन्ट मबल है और उम के बारे में आप कोई मेटिफिकेशन नहीं दे रहे हैं ।

कृष्यक्ष महोदय : आप बहम करना चाह तो बहम कर लीजिये, एडजर्नमेट मोशन लाना चाहे तो ले आइये । अब जो नियम बने है उन से बाहर तो मैं नहीं जा सकता । इन हाउस को मुझे कायदे कानून के मुताबिक ही तो चलाना पड़ेगा ।

Whatever I am, I am, good or bad. No rules allow it.

SHRI SHYAMNANDAN MISHRA: You have got special powers.

MR. SPEAKER: No special powers.

SHRI SHYAMNANDAN MISHRA: You have been doing it.

MR. SPEAKER: I am not there to override the rules. No special powers I have got over the rules. I am so sorry; you are obstructing. Do not do it.

SHRI JYOTIRMOY BOSU: The entire Opposition is one in this regard and wants that the question should be allowed to be put and the matter should be allowed to go to the Privileges Committee.

MR. SPEAKER: I have seen all the rules. I have not seen a rule which says that the question should be allowed when it is not called and when the Question Hour is over. I am not going to set up this precedent. I cannot go out of the rules on this issue.

SHRI SHYAMNANDAN MISHRA: We find that the Chair is not establishing healthy conventions nor is it helpful to the House ...

MR. SPEAKER: Thank you for the compliments.

SHRI SHYAMNANDAN MISHRA: The proceedings of the House will lead one to that irresistible conclusion.

MR. SPEAKER: If I were to do just as you say I will not be worth anything.

SHRI JYOTIRMOY BOSU: This is a very important question involving starvation deaths. This should be allowed to be put and you should allow the other matter to go to the Privileges Committee so that the misconduct committed by the Minister is tackled properly.

MR. SPEAKER: Allow me to go on. Call attention.

SHRI SHYAMNANDAN MISHRA: What difficulty comes in your way in taking up this question?

MR. SPEAKER: No rules permit me.

SHRI JYOTIRMOY BOSU: 389.

**SHRI SHYAMNANDAN MISHRA:**  
You have the residuary powers.

**MR. SPEAKER:** I do not have those powers; I am clear about it.

**SHRI JYOTIRMOY BOSU:** When it involves Bosu's expulsion or privilege motion against him, these powers are very useful, but not when it is a question of Mr. Raghu Ramaiah.

**MR. SPEAKER:** The power belongs to this House, not to me. This House is the sole judge. When I want to go out of the procedure, the House is the sole judge. If you want that a particular procedure should be suspended put it to the House. I will agree to that.

**SHRI JYOTIRMOY BOSU:** What have you agreed?

**MR. SPEAKER:** If you want certain provisions of the procedure should be suspended, put it to the House.

**SHRI P. GANGADEB:** I am sorry there was some commotion in the House on my matter I do not know how it arises. If a suspicion arose that somebody has told me to go out, I do not know about it; I would like to know. That was not the fact. I wanted to go out on my own because in the notice office, the reply I read was that the Governor has denied the starvation deaths. So I did not want to put any supplementary.

**MR. SPEAKER:** I will pass on to the next item.

**SHRI SHYAMNANDAN MISHRA:** You have permitted him to make a statement. A counter statement will have to be made. (*Interruptions*). The hon. Minister has made an untruthful statement. That is the allegation from this side. You must give a ruling on this matter. No chamber business.

**MR. SPEAKER:** He is always frowning, fretting and fuming. No, please. There is no question of my ruling. All I can say is, if I go to see a picture

or drama and if somebody asks me, I can say which actor is good and which actor is bad. But you are hon. members of this House. One member says something, another member says something else. Am I to sit as a court to judge who is right and who is wrong?

**SHRI SHYAMNANDAN MISHRA:**  
How is this question to be decided?

**MR. SPEAKER:** If I am not able to do it, let the House decide who is right or wrong. I am not going to say that you are right and the other party is wrong.

**SHRI SHYAMNANDAN MISHRA:**  
That is one ruling. I am satisfied if this is your ruling that it should be decided by the House. Then, what is your ruling about the question being taken up?

**MR. SPEAKER:** I had not called the next question. I had consistently asked that that number should be called, if he is not here. But it was not done. Now the question hour is over. I cannot allow it now.

**SHRI SHYAMNANDAN MISHRA:**  
What is your ruling about it?

**MR. SPEAKER:** My ruling is that it will not come now.

**SHRI SHYAMNANDAN MISHRA:**  
Then it will never come so long as you are in the chair.

**MR. SPEAKER:** You can ask for a discussion on that. I can allow that But I cannot go out of the rule.

**SHRI SHYAMNANDAN MISHRA:**  
The half an hour discussion will not..

**MR. SPEAKER:** I am made of harder stuff than yourself. Do not do it—waiving the hands in this manner.. (*interruptions*)

**SHRI C. M. STEPHEN:** This man casts a reflection on the member, casts a reflection on the Minister and now

casts a reflection on the Chair. He makes himself a pucca nuisance....  
(Interruptions)

**SHRI SHYAMNANDAN MISHRA:** So far as the question is concerned, you have asked us to give notice for a half an hour discussion. We do not feel dissatisfied now. Earlier the Chair did not give any ruling. That is what excited us.

**SHRI C. M. STEPHEN:** Ordinary propriety requires that a statement should be taken for the face value. He is talking about propriety but, at the same time, he is not observing it himself. He was not here when all this happened and now he is making a nuisance of himself, even though he is a political member... (Interruptions)

**MR. SPEAKER:** I am passing on to the Calling Attention

WRITTEN ANSWERS TO QUESTIONS

**Criticism of working and management of F.C.I.**

\*201. **SHRI DEVINDER SINGH GARCHA:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether his attention has been drawn to the criticism of the working and management of the Food Corporation of India, by the National Cooperative Union of India, that it has hindered the procurement efforts of Government badly affecting the cooperative movement in the country; and

(b) if so, whether the alleged delay in lifting the stocks by the F.C.I. and carelessness of its quality Inspectors not to visit the purchase centres have been looked into?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):** (a) In the document prepared by the National Cooperative Union of India for a Conference to go into the role

of cooperatives in procurement and distribution of foodgrains held on 7th July, 1973, as well as in the discussions held in the said Conference, the working and management of the Food Corporation of India as such was not criticised but in regard to operational difficulties experienced, certain suggestions for improvement in the working arrangements between the FCI and the Cooperatives were made.

(b) Comments of the Food Corporation of India have been obtained and a meeting of the representatives of the FCI and the concerned Cooperative institution is being arranged with a view to sorting out the operational difficulties.

**Survey of 'Food Habits' in States**

\*203. **SHRI C. K. JAFFER SHA-RIEF:** Will the Minister of HEALTH AND FAMILY PLANNING be pleased to refer to the reply given to Unstarred Question No. 42 on the 23rd July, 1973 regarding survey on 'food habits' in States by Protein Food Association of India and state:

(a) whether this survey shows that one fourth of the pregnant women in Andhra, Kerala and Mysore and about 12 to 15 per cent in Tamil Nadu get more than 1,000 calories and 25 grams of protein a day as against 2,500 calories and 55 grams of protein recommended for them by the Indian Council of Medical Research; and

(b) if so, the reaction of Government thereto?

**THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR):** (a) and (b). In accordance with the recommendations of the Indian Council of Medical Research, the estimated average requirement for a pregnant woman is 2300 calories and 55 grams of protein per day. The survey conducted by the Protein Food Association of India shows that the percentage of pregnant women in Andhra Pradesh, Kerala